

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph: 23753942 Fax- 23753923

Ref: Petition No. 384/MP/2018

Dated: 25.4.2019

Shri P.G. Suresh Kumar,
Kudgi Transmission Limited,
TCTC Building, 1st Floor,
P.B. No.979, Mount Poonamalle Road,
Manapakkam,
Chennai- 600089.

Subject: Petition under Section 17(3) and 17(4) of Electricity Act 2003 for seeking approval for creation of security over the identified security in favour of Debenture Trustee pursuant to the execution of the Debenture Trust Deed on 27.6.2017 and for creation of charge, by way of hypothecation over the Hypothecated Property in the manner, ranking and priority in favour of the IDBI Trusteeship Services Limited acting in trust for, on behalf of and for the benefit of the Debenture Holders, as security for the discharge of the secured obligations in accordance with Deed of Hypothecation dated 28.6.2017.

With reference to your Petition on the subject mentioned above, you are directed to furnish the information on an affidavit, on or before 3.5.2019 as per the format annexed herewith.

Sd/-
(T.D. Pant)
Deputy Chief (Legal)

Information required for prior approval under section 17 (3) (4) related to the creation/change of security interest

A Basic Information (required at initial and subsequent approval)

| 1) Project Information | | | |
|--|-------------------------------------|-------------------------------|------------------------|
| Petitioners Name | Name of the Licencee | | |
| | Name of the Security Trustee/Lender | | |
| Name of the project | | | |
| Bid Process Co-ordinator (BPC) | | | |
| Successful Bidder | | | |
| Indicative cost of the project communicated by CEA | | | |
| Important dates | Date of TSA | Share purchase Agreement date | Financial closure date |
| | | | |

| 2) Status of COD | | | |
|------------------|------------|----------------|---------------|
| | Asset name | Effective Date | Scheduled COD |
| 1) | | | |
| 2) | | | |
| 3) | | | |
| 4) | | | |

| 3) Details of previous Petitions related to the project (Licence, Adoption, Initial / Subsequent approval u/s 17(3)(4), change in law etc. | | |
|--|------------|--|
| Petition No | Order date | Subject matter and brief about the order |
| | | |
| | | |
| | | |
| Instant petition | | |

| 4) List of Documents | | | |
|---|-------------------|----------------------|--|
| Particulars | Document date | Parties to agreement | Brief about the document (e.g. Purpose and outcome of the agreements) |
| Transmission Service Agreement (TSA) | | | |
| Common Loan Agreement | | | |
| Security Trustee Agreement | | | |
| Amended/Revised agreements in case of substitution of lenders / security trustee whichever is applicable. | | | |
| Auditor certificate certifying the Actual project cost and means of finance | | | |
| No dues/objection certificate from outgoing lender | | | |
| Deed of Hypothecation/Indenture of Mortgage (To be executed) | (To be executed) | | |
| Any other legal documents | | | |

| 5. Other Statements | |
|---|--|
| a) Lenders list | Comparative Statement showing the lender wise commitment for original financing plan and revised financing plan and lender wise actual loan received as on date. |
| b) In case of Re-finance / Substitution of lender | i) Statement showing the lender wise outstanding loan of existing lender as on such agreement date. |
| | ii) How the proceeds from the re-finance loan/substituted loan has been used to settle the existing lender. |
| | iii) No-objection / No-dues Certificate from existing lenders. |
| c) In case of change in security trustee. | i) Details of the present & prospective security trustee and the reason for substitution. |
| | ii) If there is more than one security trustee being appointed, the details of those also needs to be furnished. |

(P.T.O)

B Financial Information

| | |
|------------------------|--|
| Name of the Petitioner | |
| Name of the Project | |

i) ESTIMATED PROJECT COST AND MEANS OF FINANCE (As on the date of Financial Closure)

| Original Financing plan agreed by the lenders as per Common loan agreement # | | | |
|--|-------------|--|-------------|
| Original Estimated Project cost (as per agreement) | Rs. in Cr. | Means of Finance (as per agreement) | Rs. in Cr. |
| Hard Cost | 0.00 | Equity share capital | 0.00 |
| IEDC | 0.00 | Equity Share premium | 0.00 |
| IDC | 0.00 | Loan / debenture from promoters, group companies | 0.00 |
| (Please specify the other components, if any) | 0.00 | Secured loan / debt from External source | 0.00 |
| Total | 0.00 | Others (Please specify) | 0.00 |
| | | Total | 0.00 |

Auditor's Certificate on actual infusion of equity capital, loan capital and actual expenditure incurred for the project as on date.
Once the financial closure is attained, the licensee has to submit to Commission the above informations as on financial closure date.

| Lender wise details (Rs. in Cr.) | | | |
|----------------------------------|---------------|---|-------------------------|
| Sl No. | Lender's name | Sanctioned loan (as per loan agreement) | Actual loan as on date* |
| 1 | | | |
| 2 | | | |
| 3.... | | | |
| Total | | | |

* any date 7 days prior to the filing the petition

| Revised Financing plan before COD (if any) as per revised agreement entered with lender/other supporting document)* | | | |
|---|-------------|--|------------|
| cost (with supporting documents) | Rs. in Cr. | Revised estimated Means of Finance (with supporting documents) | Rs. in Cr. |
| Hard Cost | 0.00 | Equity share capital | 0.00 |
| IEDC | 0.00 | Equity Share premium | 0.00 |
| IDC | 0.00 | Loan / debenture from promoters, group companies | 0.00 |
| (Please specify the other components, if any) | 0.00 | Secured loan / debt from External source | 0.00 |
| Total | 0.00 | Others (Please specify) | 0.00 |
| | | Total | 0 |

* In case approval of Commission has been obtained for revised plan, please mention the details of petition nos and its order date

| Lender wise details for secured loan / debt (Rs. in Cr.) | | | |
|--|---------------|---|-------------------------|
| Sl No. | Lender's name | Sanctioned loan (as per loan agreement) | Actual loan as on date* |
| 1 | | | |
| 2 | | | |
| 3.... | | | |
| Total | | | |

* any date 7 days prior to the filing the petition

ii) ACTUAL PROJECT COST AND MEANS OF FINANCE (as on Application date)

| Actual Project Cost duly certified by Auditor certificate) Rs. in Cr. | | |
|---|------------|-------------------------|
| Particulars | As on COD* | As on application Date* |
| Gross Block of Fixed Assets | | |

| Actual means of Finance of the above cost duly certified by Auditor Certificate) Rs. in Crore | | |
|---|-----------|-------------------------|
| Particulars | As on COD | As on application Date* |
| Equity share capital | | |
| Equity Share premium | | |
| Loan / debenture from promoters, group companies | | |
| Secured loan / debt from External source | | |
| Others (Pl specify) | | |
| Total | | |

| Lender wise details for secured loan / debt (Rs. in Cr.) | | | |
|--|---------------|---|-------------------------|
| Sl No. | Lender's name | Sanctioned loan (as per loan agreement) | Actual loan as on date* |
| 1 | | | |
| 2 | | | |
| 3 | | | |
| 4.... | | | |
| Total | | | |

* any date 7 days prior to the filing the petition.

(Provide the flow of loan covering the earlier approvals.)